NATIONAL COMPANY LAW TRIBUNAL DIVISION BENCH **CHENNAI**

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI NATIONAL COMPANY LAW TRIBUNAL, HELD ON 13/02/2018 AT 10.30 AM

PRESENT: SHRI K. ANANTHA PADMANABHA SWAMY, MEMBER-JUDICIAL SHRI S. VIJAYARAGHAVAN, MEMBER (TECHNICAL) APPLICATION NUMBER : CP/584/ (IB)/2017 PETITION NUMBER NAME OF THE PETITIONER(S) : MITCON CONSULTANCY & ENGINEERING SERVICES LTD NAME OF THE RESPONDENT(S) : AL AMEEN GREEN ENERGY PVT LTD : 9 RULE 6 UNDER SECTION **SIGNATURE** DESIGNATION S.No. NAME (IN CAPITAL) REPRESENTATION BY WHOM H. Royal M. ROSHAN ALER CORPORATE DESTOR

2. A. S. 12P-11 SELVAN. PETITIONER

ORDER

Representative of the petitioner company present. Counsel for respondent present. Both the parties filed a memo praying to de-reserve the matter stating that the matter is settled between the parties in relation to the claim amount. Considering their request, the matter is dereserved.

They filed a joint memo of settlement, signed by both the parties. The memo of settlement is taken on record and forms a part of this order. Accordingly the petition is disposed of.

(S VIJAYARAGHAVAN) Member(Technical) (K ANANTHA PADMANABHA SWAMY)

Member(Judicial)

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